

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SUPREME STAR VILLA
PRIVATE LIMITED OPERATING IN CONSTRUCTION & CIVIL
ENGINEERING IN MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Supreme Star Villa Private Limited CIN: U45200MH2011PTC218634 PAN: AAUCS9509H
2.	Address of the registered office	Supreme House, Plot No.94/C, Opp. I.I.T., Powai, Mumbai, Maharashtra, India, 400076.
3.	URL of website	https://ssvpl.stellarinsolvency.com/
4.	Details of place where majority of fixed assets are located	N/A
5.	Installed capacity of main products/ services	N/A
6.	Quantity and value of main products/ services sold in last financial year	N/A, , there is no revenue from operations in the company as is evident from its last available audited financial statements as on 31-03-2020.
7.	Number of employees/ workmen	No information is received from the management of the Corporate Debtor.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	For details, please contact at: supremeststarvilla@gmail.com Visit website: https://ssvpl.stellarinsolvency.com/
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	For details, please contact at: supremeststarvilla@gmail.com Visit website: https://ssvpl.stellarinsolvency.com/
10.	Last date for receipt of expression of interest	June 07 th , 2024
11.	Date of issue of provisional list of prospective resolution	June 12 th , 2024

12.	Last date for submission of objections to provisional list	June 17 th , 2024
13	Date of issue of final list of prospective resolution applicants	June 19 th , 2024
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	June 21 st , 2024
15	Last date for submission of resolution plans	July 22 nd , 2024
16.	Process email id to submit EOI	supremestarvilla@gmail.com

Sd/-
Mr. Anup Kumar Singh
Resolution Professional
IBBI Regn No.:- IBBI/IPA-001/IP-P00153/2017-2018/10322
AFA Valid till: 23-12-2024
Suite 1B, 1st Floor, 22/28A, Manoharpukur Road,
Deshopriya Park, Kolkata - 700029.
For Supreme Star Villa Private Limited - Under CIRP

Place: Kolkata
Date: 23-05-2024

CORRIGENDUM
Corrigendum to the Advertisement published on 23rd April 2024 in "Financial Express" Mumbai Edition Inviting Expression of Interest (EOI) for Sale of Financial Assets (Non-Performing Assets) of "SICOM Ltd."

Biocon
BIOCON LIMITED
CIN - L24234KA1978PLC003417
Regd. Office: 20th Km, Hosur Road, Electronic City, Bengaluru - 560 100
Karnataka, India. Tel: 91 80 2808 2808, Fax: 91 80 2852 3423
E-mail: co.secretary@biocon.com; Website: www.biocon.com

NOTICE
Transfer of equity shares of the Company to Investor Education and Protection Fund ("IEPF")

Members are hereby informed that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules") as amended, the Final Dividend declared for the Financial Year 2016-17, which remains unpaid or unclaimed for a period of seven years, will be transferred to the IEPF.

Further, the corresponding shares on which dividend is unpaid or unclaimed for seven consecutive years, shall also be transferred without any further notice.

Members holding shares in physical form: The Company would be issuing a new share certificate(s) in lieu of the original held by them for the purpose of transfer of shares to the IEPF and upon such issue, the Company shall inform the depository by way of corporate action to convert the share certificate(s) into DEMAT form and transfer in favor of the IEPF.

Members holding shares in dematerialized form: The Company shall inform the depository by way of corporate action to transfer shares in the DEMAT account of the IEPF Authority.

Further, the corresponding shares on which dividend is unpaid or unclaimed for seven consecutive years, shall also be transferred without any further notice.

Members are eligible to claim both the unpaid or unclaimed dividend and corresponding shares transferred to the IEPF including all benefits accruing on such shares, if any, from the IEPF Authority by submitting an online application in the Form IEPF-5 available on the website at www.iepf.gov.in and sending a duly signed physical copy of the same to the Nodal Officer of the Company at its registered office along with requisite documents enumerated in the Form IEPF-5 and thereafter the Nodal Officer of the Company shall file online e-verification report with IEPF Authority within stipulated timeline.

In case of any queries on the above matter, members are requested to contact Mr. D. Suresh Babu, Manager, at M/s. KFin Technologies Limited (Formerly known as KFin Technologies Private Limited), Registrar and Share Transfer Agent of the Company (Unit: Biocon Limited), at Selenium Tower B, Plot number 31 & 32, Gachibowli, Financial District, Nanamangudi, Serilingampally Mandal, Hyderabad - 500032. Tel: +91 (040) 6716 1518 email: suresh.d@kfin.tech.com; einward.nis@kfin.tech.com

For Biocon Limited
Sd/-
Mayank Verma
Company Secretary and Nodal Officer

Place: Bengaluru
Date: May 22, 2024

Bank of Baroda, Bhandup Branch
Devdharan Bldg, Ground Floor, Station Road, Bhandup West, MUMBAI - 400078 - INDIA
TEL : +91 22 25947369
e-mail : bhahom@bankofbaroda.com

NOTICE TO BORROWER
(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)
Date: 08.05.2024
Place : Mumbai

M/s Svezze Agro Exim Pvt Ltd.
Office /Shop No. 4, 1st Floor, Kshiti Building, Plot No. 3 Sector-19, Sanpada, Navi Mumbai Thane MH 400705

Mr. Harshad N Shah, Director, M/s Svezze Agro Exim Pvt Ltd. Flat No 401, Silver Solitaire, Tiak Road, Ghatkopar East Mumbai 400077

Mr. Ajay Khatri, Director, M/s Svezze Agro Exim Pvt Ltd. Flat No. 203, 2nd Floor, Guru Kiran Beach Castle, CTS No. 95, Shahbaz, Belapur, Navi Mumbai-400614

Re: Your Credit facilities with our Bhandup Branch, Bhandup West, Mumbai.
We refer to our letter No. BOB/SMELF/NTB/05/08/2021 dated 19-01-2021 and BOB/BHABOM/ADV/22/22/BGCLS/2 dated 22-12-2021 conveying sanction of various credit facilities and the terms of sanction. Pursuant to the above sanction you have availed and started utilizing the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in various loan/credit facility accounts and the security interests created for such liability are as under:

Table with 4 columns: Nature and Type of Facility, Limit Amount in Rs, Rate of Interest, O/s as on 07-05-2024 (interest up to 07-05-2024), Security agreement with brief description of securities.

Description of securities as follows:
All that property bearing Shop no. 4 on the Ground and First floor, Adm. 242.424 Sq. mtrs (2610 Sq. ft) Carpet Area, KSHITJ, Kshiti CHSL, plot No. 3, Sector No. 19, Sanpada, Navi Mumbai, Taluka and District Thane belonging to Mrs Pramoda H Shah and Mr Harshad N Shah: The Boundaries of the Property are as under:

Table with 3 columns: Side, As per Building, As per Shop.

2 In the accepted sanction letter dated 19-01-2021 & 22-12-2021 you have acknowledged your liability to the Bank to the tune of Rs.6,50,00,000/- (Rupees Six Crores fifty Lakhs only) + interest. In the Audited balance sheet of the Company for the year ended 31-03-2022 you have confirmed and acknowledged liability to the Bank to the tune of Rs.656.43 lakhs as on 31st March 2022. The outstanding stated above includes further drawings and interests up to 07-05-2024. Other charges debited to the account are Rs. Nil

3 As you are aware, you have committed defaults in payment of interest in above loans/outstanding for the quarter ended March 2024 & month ended April 2024.

4 Consequently upon the defaults committed by you, your loan account has been classified as non-performing asset on 07-05-2024 in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest thereon.

5 Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and call upon you to pay in full and discharge your liabilities to the Bank aggregating Rs.4,40,52,517.24/(Rupees Four Crores Forty Lakhs Fifty Two Thousand Five Hundred Seventeen and paise Twenty Four only) + unpaid interest and other charges if any till the date of realization, as stated in para 1 above, within 60 days from the date of this notice. We further give you notice that failing payment of the above amount with interest till the date of payment, we shall be free to exercise all or any of the rights under sub-section(4) of section 13 of the said Act, which please note.

6 Please note that interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full.

7 We invite your attention to sub-section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above without your prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.

8 We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/involving quotations/tender/private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.

9 Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, the right to make further demands in respect of sums owing to us.

Yours Faithfully,
Sd/-
Authorised Officer

Place: Mumbai
Date: 08-05-2024

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SUPREME INNOVATIVE BUILDING PROJECTS PRIVATE LIMITED OPERATING IN THE REAL ESTATE BUSINESS IN MUMBAI

FORM-G INVITATION FOR EXPRESSION OF INTEREST FOR SUPREME STAR VILLA PRIVATE LIMITED OPERATING IN CONSTRUCTION & CIVIL ENGINEERING IN MUMBAI

Bank of Baroda, Bhandup Branch
Devdharan Bldg, Ground Floor, Station Road, Bhandup West, MUMBAI - 400078 - INDIA
TEL : +91 22 25947369
e-mail : bhahom@bankofbaroda.com

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR PAE LIMITED, A COMPANY LISTED ON THE BSE UNDER THE AUTO ANCILLARIES SEGMENT

NOTICE TO GUARANTOR
(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)
Date: 08.05.2024
Place : Mumbai

CA& IP Karthik Natarajan
Resolution Professional. In the matter of PAE Limited
Regd. No: IBB/PA-001/IP-P-02454/2022-2023/14226

RattanIndia Power Limited
Extract from the Audited Consolidated Financial Results for the Quarter and Year Ended 31 March 2024

CA& IP Karthik Natarajan
Resolution Professional. In the matter of PAE Limited
Regd. No: IBB/PA-001/IP-P-02454/2022-2023/14226

HERO FINCORP LIMITED
CIN: U74899DL1991PLC046774
Regd Office: 34, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057

FORM A PUBLIC ANNOUNCEMENT
FOR THE ATTENTION OF THE CREDITORS OF JOISTER INFORSERVE PRIVATE LIMITED

Notice is hereby given that the Hon'ble National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s Joister Inforserve Private Limited on 21st May 2023.

Mrs. Garima Diggiwal
Interim Resolution Professional for Joister Inforserve Private Limited
Regd. No. IBB/PA-001/IP-P-02018/2020-2021/13158

CLASSIFIEDS PERSONAL CHANGE OF NAME
I, SONAL ARUN HULE D/O ARUN DAGADU HULE R/O No.7 Sant Nagar S/N 75/1 Shri Swami Kunj Pune City Maharashtra-411047 has changed my name to SONEL ARUN HULE.

I GURDEEP SINGH SOUND alias GURDEEPSINGH SURINDER SOUND S/O SURINDER KRIPALSINGH SOUND R/O 702/703 Kripandhi 4th Gulmohat Cross Road Juhu Scheme Mumbai Maharashtra-400049 has changed my name to GURDEEP SINGH SOUND.

CENTRAL RAILWAY BHUSAWAL DIVISION E-TENDER NOTICE NO. BSL/ACL/Tender/56245422

"IMPORTANT"
Whist care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in the newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

गोंदियात पोलीस गाडी आणि माल वाहू ट्रकच्या अपघातात एकाचा मृत्यू

चार तरुणांना धडक

गोंदिया, दि.२२ : गोंदियात माल वाहू ट्रक चालकाने स्थानिक गृह शाखेच्या वाहनाला मागून धडक दिली. स्थानिक गृह शाखेच्या गाडीचे नियंत्रण सुटल्याने रस्त्यावर समोर उभे असलेल्या चार तरुणांना धडक दिली. एका तरुणाचा मृत्यू झाला असून मृतकामध्ये साहिल कुडमते याचा समावेश आहे. मृतक हा गोंदिया शहरातील एका कंपनीत जाँब करत असून चंद्रपूर जिल्ह्यातील रहिवासी आहे. तर जखमी मध्ये स्थानिक गृह शाखेचे पोलीस निरीक्षक दिनेश लबडे आणि वाहन चालक मुरली पांडे हे जखमी आहेत. तर इतर तीन तरुण

Table with 2 columns: Particulars and Amount. Includes financial details for the quarter ended March 31, 2024.

Table with 2 columns: Particulars and Amount. Includes financial details for the quarter ended March 31, 2024.

किरकोळ जखमी असून जखमीवर गोंदिया शहरातील सडयोग रुग्णालयात उपचार सुरु आहे.

रोज वाचा 'दै. मुंबई लक्षदीप'

Notice is issued on behalf of my clients Pavanesh Kumar V Yadav and Priyanka Pavanesh Kumar Yadav, stating that Mr. Deepak Sahadev Sawant and Smt. Sneha Deepak Sawant were the original owner of scheduled flat which they had purchased from Ms. Nikunj Deevopers by an Agreement dated 27.06.2017 regd under No. VSI-1/6237/2017.

जारी नोटीस सार्व संबंधितास कळविण्यात येते कि, मोझे चुळने, ता वसई जि पालघर येथील गावठाण मिळकतीवर बांधलेली वसई विहार ग्राह्य महानगरपालिका मालमत्ता क्र.एचिएन२/४१२४, हाऊस नं.५६/१२, क्षेत्र २४ चौफुट (असेसमेंट प्रमाण). एम. जी. मार्ग, हक्कर, लता रोड, चुळने, वसई रोड पश्चिम हि मिळकत श्री विठ्ठल मन्वेकर फ्लोर वॉशिंग मालकी व कॅन्सेलरिवाटाट आहे आणि ते व श्रीमती मॅनिका विठ्ठल फ्लोर वॉशिंग मालकी व कॅन्सेलरिवाटाट आहे अशिल कॅम्पेनिन को-ऑप. फ्रेडिटेड सोसायटी लि. यांच्याकडून कर्ज देणार असून त्या कारिता सदर मिळकत गहाण ठेवत आहेत.

This is to bring to the knowledge of general public at large on behalf of my client i.e. MR. CHRISTOPHER PETER GOMES that he along with his father Late MR. PETER SEBASTIAN GOMES are the original owners of Flat No. 11 on First Floor, Area admeasuring about 422 Sq. Ft. (Built Up) in the Building of the society known as DASA CASTLE CO-OP. HSG. SOC. LTD., situated at village Navghar, Vasai (E), Tal. Vasai, Dist. Palghar. Late MR. PETER SEBASTIAN GOMES died intestate on 30/04/2021 leaving behind my client MR. CHRISTOPHER PETER GOMES as his only legal heir to the said flat.

MUSIC BROADCAST LIMITED. Registered Office: 5th Floor, RNA Corporate Park. Off. Western Express Highway, Kalanagar, Bandra (East), Mumbai - 400051. Extract of Statement of Audited Financial Results for the Quarter and Year Ended March 31, 2024.

मुकट पाईप्स लिमिटेड. नोंदीकृत कार्यालय: फ्लॅट क्र.३९, परग अपार्टमेंट्स, ७वा मजला, जे.पी.रोड, वसई, अंधेरी (पश्चिम), मुंबई-४०००६९. CIN:L27200MH1987PLC044407. ३१ मार्च, २०२४ रोजी संपलेल्या तिमाही व वर्षाकरिता लेखापरीक्षित वित्तीय निष्कर्षांचा अहवाल.

SBFC Finance Limited. नोंदीकृत कार्यालय: युनिट क्र.१०३, पहिला मजला, सी अँड बी स्क्वेअर, सॅचम कॉम्प्लेक्स, गाव चकला, अंधेरी-कुर्ना रोड, अंधेरी (पूर्व), मुंबई-४०००२९. ताबा सूचना (सुरक्षा व्याज (अंमलबजावणी) नियम, २००२ च्या नियम ८(१) नुसार).

रोज वाचा 'दै. मुंबई लक्षदीप'

पिरॅमिड टेक्नॉलॉजिस्ट लिमिटेड. Technoplast Ltd. Strong - Safe - Superior. पिर्नेमिड टेक्नॉलॉजिस्ट लिमिटेड वित्तीय निष्कर्षांचा सारांश. दि. ३१.०३.२०२४ रोजी संपलेली तिमाही व वर्षाकरिता लेखापरीक्षित वित्तीय निष्कर्षांचा सारांश.

वै: वीर विलास हे सेबी (सूची) व अन्य विधेयन (आयस्कन) विनियम, २०१५, च्या विनियम ३३ अंतर्गत एक एम्बेडेड केबल टाईमर चालवण्यात आलेल्या तिमाही/द्वितीय वित्तीय निष्कर्षांचा विवरण प्रकाशनास आले. तिमाही/वर्षिक वित्तीय निष्कर्षांचे संपूर्ण प्राप्य रटिक एक्सचेंज वेबसाईट अर्थात https://www.bseindia.com वर उपलब्ध आहे.

OSBI भारतीय स्टेट बँक State Bank of India. किरकोळ मालमत्ता मध्यवर्ती प्रक्रिया केंद्र, जीवनसोबा अनंका इमारत, १ला मजला, एल.आय.सी कॉम्प्लेक्स, नानावटी हॉस्पिटलजवळ, एस.व्ही. रोड, सांताक्रुझ पश्चिम, मुंबई, महाराष्ट्र-४०००५४. मागील सूचना येथे सूचना देण्यात येत आहे की, खाली नमूद केलेल्या कर्जदार व जमिंदारांनी त्यांनी बँकेकडून घेतलेल्या ऋण सुविधेची मुदल रक्कम व त्यावरील व्याज रक्कम भरणे कपात्यात कमी केलेली आहे आणि त्यांचे कर्ज खाते नॉन-परफॉर्मिंग असेटमध्ये (एनपीए) वर्गीकृत करण्यात आले.

UNICHEM LABORATORIES LTD. नोंदीकृत कार्यालय: युनिकेम भवन, प्रभात इस्टेट, ऑफ एस. व्ही. रोड, जोगेश्वरी (पश्चिम), मुंबई - ४०० १०२. वेबसाईट: www.unichemlabs.com ई-मेल: shares@unichemlabs.com सू: (०२२) ६६८८ ८३३३.

दि. ३१.०३.२०२४ रोजी संपलेल्या तिमाहीकरिताचे अलेखापरीक्षित वित्तीय निष्कर्ष व वर्षाकरिताच्या लेखापरीक्षित वित्तीय निष्कर्षांचा सारांश.

दि. ३१.०३.२०२४ रोजी संपलेल्या तिमाहीकरिताचे अलेखापरीक्षित एकात्रित वित्तीय निष्कर्ष व वर्षाकरिताच्या लेखापरीक्षित वित्तीय निष्कर्षांचा सारांश.

दि. ३१.०३.२०२४ रोजी संपलेली तिमाही व वर्षाकरिताच्या वित्तीय निष्कर्षांचे लेखापरीक्षित वित्तीय निष्कर्षांचे सारांश. वित्तीय निष्कर्षांचे संपूर्ण प्राप्य रटिक एक्सचेंज वेबसाईट अर्थात www.bseindia.com व www.nseindia.com वर तसेच कंपनीची वेबसाईट www.unichemlabs.com वर उपलब्ध आहे.